

[Shri Ramashray Prasad Singh]

States all over the country are at present facing drought and some other States are under floods. This happens every year. It has not been possible to save the country from this crisis even after 40 years of Independence. Farmers of the whole country are in difficulty. Floods and drought heavily erode our national income because ours is mainly an agricultural country. 3 to 4 feet layers of sand has come up over the fertile lands of farmers due to which the land is turning into a desert. More and more farmers are coming under the category of labourers year after year. My area—Jahanabad—can be relieved of famine and drought for ever provided Punn Dargah and the Muhane Dam Projects which are pending with the C.W.C. for the last 7 and 12 years respectively are cleared. The people are facing disaster due to delay in their clearance. The Central Government should, therefore, accord clearance to both these projects immediately and return them to the State Government so that both Jahanabad and Patna districts get rid of drought and floods once for all.

(viii) Need for effective constitutional steps to satisfy the people of hill areas of Uttar Pradesh who are demanding a separate State like the people of Darjeeling.

SHRI HARISH RAWAT (Almora): Mr. Speaker, Sir, a demand is being made by some people for a separate State in the hilly areas of Uttar Pradesh like the people of Darjeeling. There are mainly two reasons behind such a demand. Firstly, the people of hill areas have begun to feel that their representation in the Vast Legislative Assemblies of the States concerned is very inadequate. Secondly, there is lack of time-bound planned development programmes for the development of these areas. Moreover local people are not involved in these programmes and they are faulty.

Two types of legislative constituencies can be demarcated for Uttar Pradesh and West Bengal through a constitutional

amendment. The legislative constituencies in the hilly areas of these two States should be demarcated on the pattern of demarcation process adopted in the case of States like Himachal Pradesh and Meghalaya.

The development councils constituted for these areas which should have the right to formulate and implement plans and exercise control over the administration should be given the status of all powerful elected councils.

The situation in these areas is likely to become explosive in case no concrete steps are taken in this regard immediately.

12.18 hrs.

MOTION RE: APPOINTMENT OF A JOINT COMMITTEE TO ENQUIRE INTO THE ISSUES ARISING FROM THE REPORT OF SWEDISH NATIONAL AUDIT BUREAU ON THE BOFORS CONTRACT—*Contd.*

[English]

MR. SPEAKER: Further consideration of the motion moved by Shri K.C. Pant on the 29th July, 1987. Shri Kumaramangalam will continue his speech.

SHRI P. R. KUMARAMANGALAM (Salem): Mr. Speaker, Sir, yesterday I hardly had a minute to start. At the outset, I would like to thank Shri Indrajit Gupta in his attempt to raise the level of the debate. (*Interruptions*).

SHRI P.R. KUMARAMANGALAM: Sir, the issue that is before us today is one which I feel should be looked at not from any partisan angle or party angle. In the recent past, through various methods, an atmosphere had been created whereby any allegation, any rumour gets credence. In an atmosphere of suspicion, the whole political system is in question. It is no longer a matter of whether it is 'A' person or 'B' person or 'A' party or 'B' party. Let us be